Pollution in Delhi

2886. SHRIMATI VEENA VERMA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government's attention has been drawn to the report which appeared in he Pioneer dated June 19, 1992, under the caption "Pollution in Delhi rising to dangerous levels";

(b) whether it is a fact that 60 per cent of the pollution is caused by vehicles on Delhi roads and a this rate Delhi is likely to gain the status of the most polluted city in the world by the turn of the country;

(c) whether it is a fact that ill-maintained trucks and buses continue to spew out thick smoke with impunity; and

(d) what is Government's reaction thereto, indicating the steps being tak en to effectively prevent the ever growing air pollution in Delhi?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) Yes, Sir.

(b) It is estimated that vehicular exhausts contribute to about 60 per cent of the air pollution in Delhi. However, no data is available to come to the conclusion that Delhi will be the most polluted city by the turn of the century.

(c) and (d[1]) The Delhi Transport Corporation has set up a comprehensive action plan to reduce pollution and control smoke emissions from its buses and heavy vehicles. This action plan consists of (a) reducing smoke emissions by tuning of vehicles/engines (b) acquiring buses for replacement of over-aged buses from the active fleet (c) reducing over-loading (d) 'introducing buses with fuel efficient engines (e) equiping the units with smoke meters for monitoring the smoke levels of the fleet held at the units.

The steps taken to control pollution in Delhi include

1. Ambient air quality standards have been notified.

2. A network of ambient air quality monitoring stations has been set up.

3. Emissioon standards have been notified for major air polluting indus-
3 under the Environment (Prc-n) Act, 1986.

4. All the polluting industries have been directed to inslal necessary pollution control equipment so as to comply with the prescribed standards within a timeframe .

5. All the three thermal power plants in Delhi have installed electro-state precipitators and the levels of particulate emission from these units are within the prescribed limits.

6. Grossemission standards for in-use vehicles have been notified under the Motor Vehicles Rules, 1989, and these have come into force from March 1, 1990.

7. The Ministry of Surface Transport have advised the various State Transport Directorates including Directorates of Transport, Delhi Admin-isration to enforce the gross emission standards.

8. The mass emission standards for vehicles have been notified under the Motor Vehicles Rules, 1989. The standards for petrol driven vehcles have come into force from April 1, 1991 and thes standards for diesel driven vehicles have come into force from April 1, 1992.

9. Regular enforcement of the emission standards is being carried out by the Directorate of Transport, Delhi Administration.

10. Pollution checking facilities have been provided at 117 private workshops and petrol pumps by tile Directorate of Transport, Delhi Admi nistration.

11. Directorate of Transport, Delhi Administration has launched an awareness campaign about vehicular pollution, health hazards as well as maintenance fff procedures to control vehicular pollution.

12. The Government has started a programme of running batterly powered busts to minimise vehicular pollution and improve the embient air quality in congested areas of traffic.

13. Pilot scale trials have been initiated by the Delhi Transport Corporation for using Compressed Natural Gas (CNG) as fuel.

वन ग्रामों का राजस्व ग्रामों में परिवर्तित किया जाना

2887. **श्री कैलाश नारायण सारंग :** क्या **पर्यावरण ग्रौर वन** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने वन ग्रामों को राजस्व ग्रामों में परिवर्तित करने का निर्णय किया है ;

(ख) यदि हां, तो मध्य प्रदेश के कितने वन ग्रामों को राजस्व ग्रामों में परिवर्तित किए जाने के प्रस्ताव प्राप्त को हुए थे ग्रौर ग्रब तक कितने प्रस्ताग्रों स्वीकृति दी जा चुकी है ;

(ग) क्या यह सच है कि इन वन ग्रामों की स्थापना वन संरक्षण ग्रधिनियम के लागें होने से पूर्व हो चुकी थी ग्रौर इन ग्रका गैर-वानिकी प्रयोजनों के लिए उपयोग भी उक्त ग्रधिनियम के लागू किए जाने से पूर्व शुरू हो चुका था ; ग्रौर

(घ) यदि हां, तो सरकार ने ग्रब उनके नियमितीकरण के लिए राज्य सरकार को ग्रधिकृत किया है ?

पर्यावरण ग्रौर वन मंत्रालय के राज्य मंत्री (श्री कमल नाथ) : (क) जी, हां।

(ख) मध्य प्रदेश सरकार ने वन वन (संरक्षण), ग्रधिनियम, 1980 के तहत 216 वन ग्रामों का राज्य ग्रामों में बदलने क लिए 10 प्रस्ताव भेजे हैं । इन सभी 10 प्रस्तावों में, राज्य सरकार, मे ग्रनिवार्य ब्यौरे मांग गए हैं जिनकी ग्रभी प्रतीक्षा है ।

(ग) जी, हां ।

(घ) वन ग्रामों को राजस्व ग्रामों में बदलने के लिए वन भूमि को ग्रौपचारिक रूप से उपयोग में लाने/ग्रनारक्षित करने से पहले वन (संरक्षण) ग्रधिनियम, 1980 के तहत केंद्रीय सरकार की पूर्व ग्रनुमति लेनी होती है ।

सरकार द्वारा रणथम्भौर बाघ परियोजना (टाइगर प्रोजेक्ट) के लिए धनराशि का दिया जाना

2888. **डा० अबरार अहमद :** क्या **पर्यावरण ग्रौर वन** मंत्री यह बताने की कृपा करेंगे कि :

(क) पिछले पांच वर्षों के दौरान 30 जून, 1992 तक केन्द्रीय सरकार ने रणथाम्भौर बाघ परियोजना के लिए मद-वार तथा वर्ष-वार कितनी धनराशि प्रदान की है क्या उसे वस्तुतः खर्च किया गया है ; यदि हां, तो मद-वार खर्च की गई धनराशि का ब्यौरा क्या है ; ग्रौर

(ख) क्या खर्च की गई धनराशि की लेखापरीक्षा (ग्रॉडिट) कराई गई है ; यदि हां, तो क्या लेखापरीक्षक (ग्राडिटर) ने कुछ ग्रापत्तियां उठाई हैं, यदि हां, तो ये ग्रापत्तियां क्या हैं ग्रौर ये कब से लंबित हैं तथा क्या इससे पूर्ववर्ती ग्रवधि की लेखापरीक्षा ग्रापत्तियां भी लंबित हैं, यदि हां, तो उसके लिए कौन उत्तरदायी है ?

पर्यावरण ग्रौर वन मंत्रालय के राज्य मंत्री (श्री कमल नाथ: (क) ग्रौर (ख) सूचना राजस्थान राज्य सरकार से एकत्र की जा रही है तथा सदन के पटल पर रख दी जाएगी।